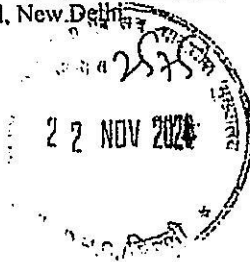


HIGH COURT OF DELHI : NEW DELHI

Sher Shah Road, New Delhi

No. 4586-6577
/D-1/Gaz/DHC/2024

Date: 21/11/2024



From :
The Registrar General,
High Court of Delhi,
New Delhi-110003.

- To:
1. The Principal District & Sessions Judge (Headquarters), Tis Hazari Courts, Delhi.
 2. The Principal District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
 3. The Principal District & Sessions Judge, South-West District, Dwarka Courts, New Delhi.
 4. The Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
 5. The Principal District & Sessions Judge, East District, Karkardooma Courts, Delhi.
 6. The Principal District & Sessions Judge, South District, Saket Courts, New Delhi.
 7. The Principal District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
 8. The Principal District & Sessions Judge, North-West District, Rohini Courts, New Delhi.
 9. The Principal District & Sessions Judge-cum-special Judge (PC Act) (CBI), Rouse Avenue Courts Complex, New Delhi.
 10. The Principal District & Sessions Judge, South-East District, Saket Courts, New Delhi.
 11. The Principal District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
 12. The Principal District & Sessions Judge, North District, Rohini Courts, New Delhi.

Sub: Designation of Special Courts under Section 84 of the Rights of Persons with Disabilities Act, 2016.

Sir,

I am directed to forward herewith Notification no. F.1/19/2018-Judl./Suptlaw/1948-1957 dated 12.11.2024 (copy enclosed) issued by the Govt. of NCT of Delhi regarding designation of the Court of Special Judge (PC Act)/CBI-02, RACC and the MP/MLA Court of Special Judge (PC Act) (CBI)-23, RACC, New Delhi as the Special Courts with respect to the categories of cases dealt with by these Courts for the entire National Capital Territory of Delhi to try the offences under the Rights of Persons with Disabilities Act, 2016, for information and necessary action.

Yours sincerely,

(Dileep Namrani)
Assistant Registrar (Gaz-IA)
For Registrar General

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI

No. 46285-410 /Power/Gaz/2024 Dated 12 8 NOV 2024

Sub:- Designation of Special Courts under Section 84 of the Rights of Persons with Disabilities Act, 2016.

Copy forwarded for information and necessary action to:-

1. All the Judicial Officers of DHJS & DJS, Central District, Tis Hazari Courts, Delhi.
2. The AO(J)/Branch In-Charge, Filing Branch (Central), E-Sewa & Suidha Kendra, General Branch, Library (Central) Tis Hazari Courts, Delhi.
3. The Office of CJM, Central District, Tis Hazari Courts, Delhi.
4. The PS/Reader/Ahmad to Ld. Principal District & Sessions Judge (HQs).
5. The Website Committee (Hindi/English) Tis Hazari Courts, Delhi.
6. The R&I Branch (Central) for uploading on Layers.

12 7 NOV 2024

(MUKESH KUMAR GUPTA)
District Judge (Commercial Court)
Officer In-Charge, Judicial Branch (Central)
For Principal District & Sessions Judge (HQs),
Delhi

(TO BE PUBLISHED IN DELHI GAZETTE PART-IV EXTRA-ORDINARY)
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS
8th LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI-110002

No. F. 1/19/2018-Judl./Suptlaw/1948 - 1957

Dated 12/11/2024

NOTIFICATION

No. F. 1/19/2018-Judl./Suptlaw/1948 - 1957 In pursuance of the provisions of Section 84 of the Rights of Persons with Disabilities Act, 2016 and in addition to the Special Courts already notified vide notification bearing No. F.No. 1/19/2018- Judl./Suptlaw/1499-1507 dated 19.08.2019, the Lieutenant Governor of National Capital Territory of Delhi, with concurrence of Hon'ble Acting Chief Justice of High Court of Delhi, hereby designate the Court of Special Judge (PC Act)/CBI-02, Rouse Avenue Court Complex and the MP/MLA Court of Special Judge (PC Act) (CBI)-23, Rouse Avenue Court Complex, New Delhi as Special Courts with respect to categories of cases dealt with by these courts for the entire National Capital Territory of Delhi to try the offences under the Rights of Persons with Disabilities Act, 2016.

By Order and in the Name of the
Lt. Governor of National
Capital Territory of Delhi,

Puneet Nagpal
12/11/24

(Puneet Nagpal)

Additional Secretary (Law, Justice & L.A.)

F.No. 1/19/2018-Judl./Suptlaw/1948 - 1957

Dated 12/11/2024

Copy forwarded for information and necessary action to:-

1. Pr. Secretary to Lt. Governor, Govt. of NCT of Delhi, Raj Niwas, Delhi.
2. The Secretary to Hon'ble Minister (Law), Govt. of NCT of Delhi.
3. The Chief Secretary, Govt. of NCT of Delhi, New Delhi.
4. The Registrar General, High Court of Delhi, New Delhi.
5. The State Commissioner for Persons with Disabilities, Govt. of NCT of Delhi.
6. The District & Sessions Judge (HQ), Delhi, Tis Hazari, Delhi.
7. Pr. Secretary, Home Department, Govt. of NCT of Delhi, New Delhi.
8. The Director, Social Welfare Department, Govt. of NCT of Delhi.
9. The Special Secretary (GAD/Coord.), Govt. of NCT of Delhi, in duplicate with Hindi version; for publication in Delhi Gazette.
10. Guard file.

Puneet Nagpal

(Puneet Nagpal)

Additional Secretary (Law, Justice & L.A.)

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